


OFFICE OF THE DISTRICT & SESSIONS JUDGE: HOSHIARPUR

ORDER:


Keeping in view of the directions issued by the Hon'ble High Court vide letter No. 80/RG/Spl.Misc. dated 17.04.2021 and in continuation to this office order bearing endst. No. 9081-9119 dated 18.04.2021 regarding functioning of the courts, it is ordered that all the Judicial Officers and officials shall attend the duties with the ratio approximately 50% till 31.05.2021. The remaining Judicial Officers and officials shall work from home and will not leave the station without prior permission and be available immediately to report as and when called without any lapse.

It is also ordered that due to surge in Covid-19 cases, in order to maintain the social distancing and to decrease of footfall in the court complexes, it is ordered that during the working hours the filing of the new cases in the Judicial Server Room of this Sessions Division will be upto 1.00 PM.

All the Judicial Officers of this Sessions Division should strictly observed the advisoiries and other standard operating procedure issued by the Government of Punjab and Hon'ble High Court from time to time.



(Amarjot Bhatti)
District & Sessions Judge,
Hoshiarpur

Endst. No. _____ Dated _____
Copy forwarded to the Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh for information.


(Amarjot Bhatti)
District & Sessions Judge,
Hoshiarpur

Endst. No. 10494-96 Dated: 7/5/21
Copy forwarded to:-

1. All the Judicial Officers of this Sessions Division,
2. The District Attorney, Hoshiarpur
3. The Presidents Bar Association of the district for information and necessary action.


(Amarjot Bhatti)
District & Sessions Judge,
Hoshiarpur

7/5/21